

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court - I

Application No.	Appeal No.	Appellant(s)	Respondent(s)	Impugned Order
E/WD/30409/2018	E/168/2009	CCCE & ST, Hyderabad-I	Sandvik Asia Ltd	OIA: 10/2008 (H-I) ST dated 28.11.2008
E/WD/30457/2018	E/682/2007	-do-	Southern Cylinders Pvt Ltd	OIA: 11/2007 (H-I) CE dated 23.07.2007
E/WD/30480/2018	E/929/2008	JT Alloys Pvt Ltd	CCCE & ST, Hyderabad-I	OIA: 41 & 42/2008 (H-I) CE dated 27.08.2008
ST/WD/30500/2018	ST/2436/2011	CCCE & ST, Visakhapatnam- II	Hi-Tech Power & Steel	OIA: 05/2011 (V-II) ST dated 05.05.2011

Appearance

Shri Dass Thavanam, Superintendent/AR for the Revenue.

None for the Assessee.

Coram:

HON'BLE Mr. M.V.Ravindran, MEMBER (JUDICIAL)

HON'BLE Mr. P. Venkata Subba Rao, MEMBER (TECHNICAL)

Date of Hearing: 25.09.2018

Date of Decision: 25.09.2018

FINAL ORDER No. A/31192-31195/2018

[Order per: Bench.]

1. All these applications are filed by revenue for withdrawal of appeals.

We allow the applications and dismiss the appeals as withdrawn.

(Dictated and pronounced in the open Court)

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**

**(M.V. RAVINDRAN)
MEMBER (JUDICIAL)**